

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 313**

TO BE ANSWERED ON FRIDAY, THE 21.07.2023

Shifting of Andhra Pradesh High Court

313. DR. TALARI RANGAIAH:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- (a) whether the Government has received any request to shift the High Court of Andhra Pradesh from Amaravati to Kurnool; and
- (b) if so, the details thereof and the response of the Government in this regard?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (b): High Court of Andhra Pradesh with principal seat at Amaravati was established under Andhra Pradesh Reorganisation Act, 2014 and has been functioning w.e.f. 01.01.2019.

The Chief Minister, Andhra Pradesh in February, 2020 has proposed for shifting of principal seat of Andhra Pradesh High Court from Amaravati to Kurnool.

Shifting of Principal Seat of High Court is decided by the State Government in consultation with the concerned High Court. The State

Government is responsible for meeting the expenditure for running the High Court of the State. Similarly, the Chief Justice of the concerned High Court is responsible for running the day to day administration of the Court. In the present matter, both the State Government of Andhra Pradesh and High Court of Andhra Pradesh have to form their opinion regarding shifting of High Court to Kurnool and submit a complete proposal to the Government of India. At present, there is no complete proposal pending with the Government.
